

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:303
ANSWERED ON:13.12.2006
HEALTH CARE TO CGHS BENEFICIARIES
Patil Shri Balasaheb Vikhe

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) Whether the Government has revised the rates payable to CGHS approved centres and hospitals for various tests and treatment from November 01, 2006;
- (b) If so, the details thereof and the reasons therefor ;
- (c) The remedies available to CGHS beneficiaries, if CGHS approved centres/ hospitals refuse to undertake test/treatment at the prescribed rate; and
- (d) The steps taken by the Government to ensure health care to CGHS beneficiaries ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE(SMT. PANABAKA LAKSHMI)

(a)to(d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 303 FOR 13TH DECEMBER, 2006

It is the constant endeavour of the Government to provide best possible health care facilities in the form of OPD facilities in CGHS Dispensaries/Polyclinics and indoor treatment facilities including specialised and super-speciality treatment at Government hospitals. Empanelment of private hospitals/diagnostic centres is an additional facility provided by CGHS.

The Government had invited applications during March – April, 2004, from private hospitals and diagnostic centres for empanelment under Central Government Health Scheme (CGHS) in all CGHS covered cities and also for fixation of rates for various procedures afresh. Rates payable at empanelled hospitals/diagnostic centres for various medical/test procedures have been revised from 1st November, 2006, for CGHS, Delhi, only on the basis of rates quoted by hospitals/diagnostic centres themselves.

For ensuring that hospitals/diagnostic centres do not over-charge from CGHS beneficiaries, the hospitals/diagnostic centres are also required to sign an agreement with CGHS, which includes a provision that they would only charge rates approved by CGHS. This agreement also includes clauses for penalty in case of over-charging/refusal of treatment.

The process of empanelment of private hospitals/diagnostic centres is now continuous and any eligible hospital/diagnostic centre can apply at any time for empanelment thus enlarging the scope for availability of hospital services to the beneficiaries.

Computerisation of all CGHS Dispensaries /MSD has been taken up to provide quick and quality services to CGHS beneficiaries, aiding in better inventory management and creating disease profiles for procurement planning.

The Government has adopted a new formulary of proprietary drugs, consisting of 504 items to ensure supply of quality branded drugs to the CGHS beneficiaries at the dispensary counter itself.